©
കേരള സർക്കാർ
Government of Kerala
2020

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.Kl/TV(N)/634/2018-20

# കേരള ഗസറ്റ്
# KERALA GAZETTE
## അസാധാരണം
## EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

| | | | | |
|---|---|---|---|---|
| വാല്യം 9<br>Vol. IX | തിരുവനന്തപുരം,<br>തിങ്കൾ<br>Thiruvananthapuram,<br>Monday | 2020 നവംബർ 09<br>09th November 2020<br>1196 തുലാം 24<br>24th Thulam 1196<br>1942 കാർത്തികം 18<br>18th Karthika 1942 | നമ്പർ<br>No. | 2716 |


**കേരള സർക്കാർ**

നിയമ (നിയമനിർമ്മാണ-എച്ച്) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 13434/ലെഗ്. എച്ച്1/2020/നിയമം.

*തിരുവനന്തപുരം, 2020 നവംബർ 9*
*1196 തുലാം 24*
*1942 കാർത്തികം 18.*

2020 നവംബർ 6-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേയ്ക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
*നിയമ സെക്രട്ടറി.*

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

**2020-ലെ 76-ാം നമ്പർ ഓർഡിനൻസ്**

## 2020-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ഭേദഗതി ഓർഡിനൻസ്

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിയൊന്നാം സംവത്സരത്തിൽ കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയത്.

2018-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ആക്റ്റ് ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ഓർഡിനൻസ്

<u>പീഠിക</u>.—2018-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ആക്റ്റ് (2018-ലെ 2) ഇതിനു ശേഷം കാണുന്ന ആവശ്യത്തിനായി ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാലും;

കേരള സംസ്ഥാന നിയമസഭ സമ്മേളനത്തിലല്ലാത്തിനാലും താൻ സത്വര നടപടികൾ സ്വീകരിക്കേണ്ടത് ആവശ്യമാകുന്ന സാഹചര്യങ്ങൾ നിലവിലുണ്ടെന്ന് കേരള ഗവർണ്ണർക്ക് ബോദ്ധ്യമായിരിക്കുന്നതിനാലും;

ഇപ്പോൾ, അതിനാൽ, ഭാരതത്തിന്റെ ഭരണഘടനയുടെ 213-ാം അനുച്ഛേദം (1)-ാം ഖണ്ഡപ്രകാരം നല്കപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള ഗവർണ്ണർ താഴെപ്പറയുന്ന ഓർഡിനൻസ് വിളംബരപ്പെടുത്തുന്നു:—

1. <u>ചുരുക്കപ്പേരും പ്രാരംഭവും</u>.—(1) ഈ ഓർഡിനൻസിന് 2020-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ഭേദഗതി ഓർഡിനൻസ് എന്ന് പേര് പറയാം.

(2) ഇത് ഉടൻ പ്രാബല്യത്തിൽ വരുന്നതാണ്.

2. <u>2018-ലെ 2-ാം ആക്റ്റ് താൽക്കാലികമായി ഭേദഗതി ചെയ്യപ്പെടേണ്ടതാണ്</u>.—ഈ ഓർഡിനൻസ് നിലവിലിരിക്കുന്ന കാലത്ത്, 2018-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(രജിസ്ട്രേഷനും നിയന്ത്രണവും) ആക്റ്റിന് (2018-ലെ 2) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 3-ാം വകുപ്പിൽ പരാമർശിച്ചിരിക്കുന്ന ഭേദഗതിക്ക് വിധേയമായി പ്രാബല്യമുണ്ടായിരിക്കുന്നതാണ്.

3. 18-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 18-ാം വകുപ്പിൽ "രണ്ട്" എന്ന വാക്കിനു പകരം "മൂന്ന്" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

ആരിഫ് മുഹമ്മദ് ഖാൻ,
*ഗവർണ്ണർ.*

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA

**Law (Legislation-H) Department**

NOTIFICATION

No.13434/Leg.H1/2020/Law. *Dated, Thiruvananthapuram, 9th November, 2020*
*24th Thulam, 1196*
*18th Karthika, 1942.*

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Clinical Establishments (Registration and Regulation) Amendment Ordinance, 2020 (76 of 2020).

By order of the Governor,

ARAVINTHA BABU P. K.,
*Law Secretary.*

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of “2020-ലെ കേരള ക്ലിനിക്കൽ സ്ഥാപനങ്ങൾ (രജിസ്ട്രേഷനും നിയന്ത്രണവും) ഭേദഗതി ഓർഡിനൻസ്” published under the authority of the Governor]

**ORDINANCE No. 76 OF 2020**

THE KERALA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION) AMENDMENT ORDINANCE, 2020

Promulgated by the Governor of Kerala in the Seventy first year of the Republic of India.

*AN*

*ORDINANCE*

*to amend the Kerala Clinical Establishments (Registration and Regulation) Act, 2018.*

*Preamble.*—WHEREAS, it is expedient to amend the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 (2 of 2018) for the purpose hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement*.—(1) This Ordinance may be called the Kerala Clinical Establishments (Registration And Regulation) Amendment Ordinance, 2020.

(2) It shall come into force at once.

2. *Act 2 of 2018 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 (2 of 2018) (hereinafter referred to as the principal Act), shall have effect subject to the amendment, specified in section 3.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

3. *Amendment of section 18.—*In section 18 of the principal Act, for the word "two" the word "three" shall be substituted.

ARIF MOHAMMED KHAN,

*GOVERNOR.*

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2020

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

Digitally signed by Salim A
Date:2020.11.09 07:45:08 +05:30